## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015 IA 03/2016 along with Contempt Application 165/2016 & CA 125/2015

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016

NAME OF THE PARTIES: Mr. Dharamdas Mehta

V/s. M/s. Meridian Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Box & Down

Mr.S. N. Mookherjee Gr. Adv. Ms. Bindi Dave Aw. for

Mr. leshan Sinha

Ms Swapna Rooparate

Mr. Chicag Balsara.

Ms. Amorta Grove

Adv for Peoposed Rep Loofants.
Adv for Respondent No. a Havily

Adv. for Resolo 3

## <u>ORDER</u>

## I.A. NO. 03/2016, CONTEMPT APPLICATION NO. 165/2016 & C.A. NO. 125/2015 IN C.P. NO. 31/397-398/CLB/MAH/2015

Ld. Counsel for both sides present.

On the mentioning made by the petitioner counsel in IA3/2016, the counsel for R2 has categorically mentioned that no construction activity is taking place in the disputed construction project, namely "Hendre House". In addition to it, he has given an undertaking that no construction will take place in respect to "Hendre House" pending disposal of this IA3/2016.

This Bench, accordingly, records that the undertaking given by R2 Counsel as injunction restraining the Respondents from carrying any construction work to *Hendre House* pending disposal of IA3/2016.

For the parties have agreed to make submissions in all the interim applications while making submissions in the main CP, the CP and all other applications are posted for hearing directing the Respondents to file Reply in I.A. 03/2016 within 10 days hereof, rejoinder, if any, by the Petitioner within 10 days thereof.

List this matter for hearing on 6<sup>th</sup> January, 2017.

Dated: 30.11.2016

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)